Court-II

NATIONAL COMPANY LAW TRIB KOLKATA BENCH KOLKATA

C.P.(I.B) No. 70/KB/2017

Present:1. Hon'ble Member (J) Shri Vijai Pratap Singh 2. Hon'ble Member (T) Shri S. Vijayaraghavan

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18th May, 2017, 10.30 A.M

Name	of the Company	RBL Bank LtdVersus- MBL Infrastructures	td & Ors	
Ur	nder Section	7	Etd. & 013	IBC
SI. No.	Name & Desig Representa	nation of Authorized ative (IN CAPITAL ETTERS)	Appearing on behalf of	Signature with date
١.	MARAYAN	DEBNATH Advocate	RBL Bank Ltd.	Nay 2th
2.	Balaj Che	Advocate	# IRP	Blifellenbohy 18/18/2017
3.	R. C Preus Ad Essow Aha Manin M.	note of SBI Adul SteBarry elsin	godie.	Rombehht. Essan Alus 18/1/1)
W	n's, Marju Bh 88, Rojsheree 4, Uttom Sh	Royania, Aar	Compande li	Mr. 8hams 18/5/17

ORDER

Ld. Counsels on behalf of the petitioners , IRP, SBI and Corporate Debtor are present.

Ahuja was sent to Insolvency & Bankruptcy Board of India for confirmation of his appointment as RP. We have received e-mail from Insolvency & Bankruptcy Board of India whereby they have confirmed the appointment of Shri Sanjeev Ahuja as RP. Therefore, we hereby appoint Shri Sanjeev Ahuja as Resolution Professional and direct him to proceed according to law. IRP present in the Court has filed the progress report, which may be taken on record.

IRP is directed to handover all the papers relating to the above matter to Shri Sanjeev Ahuja, RP.

List the matter on 05/07/2017.

Sdf

(S. Vijayaraghavan) Member (T) (Vijai Pratap Singh) Member (J)